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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 16th January, 1981.

NOTIFICATION
INCOME TAX

No. 3804(F.No. 398/14/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises Shri I. DEORI, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri I. DEORI takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVT. OF INDIA

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(B.B. JAIN)

ASSISTANT DIRECTOR OF INSPECTION (IESP).

* SHARMA *